

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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2087

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 26- M/s Vardhman Creation Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 09.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 26, M/S VARDHMAN CREATION
PVT. LTD.**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf M/s Vardhman Creation Pvt. Ltd., Respondent No.26, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 26 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of

the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted on 14.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN allege non-compliance on grounds including dilution, reduced pollutant levels, and incomplete records/logbooks.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect

the present compliance status of the unit. A Copy of the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1.**

- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to the CETP via a dedicated pipeline after necessary filtration. The inspection report does not establish any direct causal link between the answering respondent's PETP operations and the alleged pollution in Drain No. 6. The claim of dilution is based on assumption, and the observed reductions in COD/BOD indicate effective treatment, not dilution.
- 4.4. That Joint Committee Report alleges that there is non-compliance due to high reduction in pollution parameters which has been apprehended as dilution with fresh in PETP among various other allegations.
- 4.5. That it is submitted that the answering respondent maintains proper records of its operations, including effluent input/output data and freshwater consumption logs. The answering respondent has denied the allegation of dilution and clarified that the observed parameters are in line with the nature of the unit's dyeing operations and do not warrant any presumption of non-compliance. No bypass mechanism exists, and all treatment is carried out through the designated PETP. The answering respondent has categorically denied the allegation of dilution and explained in its reply that at the time of inspection, the unit was engaged in a "Ready for Dyeing" (RFD) and Washing process involving only plain water and softeners, which do not

materially affect BOD or COD levels. Hence, the assumption of dilution merely based on parameter reduction is unwarranted.

- 4.6. That the answering respondent has consistently implemented stringent compliance measures to ensure that operations remain in accordance with the prescribed norms. The respondent maintains proper records of water and effluent data, ensuring that all logbooks related to freshwater consumption and effluent generation are updated regularly.
- 4.7. That to further validate compliance, the answering respondent has undertaken third-party independent testing to verify that its PETP meets all prescribed norms. The answering respondent has also engaged environmental consultants to enhance internal compliance mechanisms and ensure adherence to all environmental standards.
- 4.8. That the answering respondent respectfully submits the following specific discrepancy in the Joint Committee Inspection Report:
 - (a) **Section B – Consent/NOC Section (Row pertaining to CGWA/HWRA NOC validity):** The inspection report incorrectly records the validity of the NOC from CGWA/Other Authority as from **13.01.2024 to 13.01.2025**. However, the correct validity period is from **14.01.2025 to 14.01.2026**, as per the updated records available with the answering respondent.
- 4.9. That the answering respondent holds valid Consent to Operate (Air and Water) and Hazardous Waste Authorization from the Haryana State Pollution Control Board, both of which are valid up to

30.09.2026. Additionally, the answering respondent holds a valid No Objection Certificate (NOC) from the Haryana Water Resource Authority (HWRA) for groundwater extraction, valid until 14.01.2026.

- 4.10. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.
- 4.11. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-complying without a thorough and individualized assessment of its operational processes.
- 4.12. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental

norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.

- 4.13. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.14. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 26- M/s Vardhman Creation Pvt. Ltd.
8A, Sagar Apartments, 6-Tilak Marg,
New Delhi-110001.
Mob.: 9888884445

Date: 09.05.2025
Place: New Delhi

E-mail: siddharth.batra@satramdass.com
Phone: 011 4704 6111

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 622 of 2024

HARPAL STAMP VENDOR
SANJAY CHOWK
SPECIAL ADHESIVE



IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

AFFIDAVIT

I, Rishav Jain S/o Sh. Virender Kumar Jain aged about 38 years R/o 670-R, Model Town, Panipat (Haryana) 132103, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 26, M/s Vardhman Creations Pvt. Ltd., having its office at Plot No. 487-488, Phase II, HSIIDC, Barhi Industrial Area, Barhi, Sonipat (Haryana) 131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.

For Vardhman Creations (P) Ltd.

DEPONENT Director

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at Sonipat on this 24th day of February 2025.

For Vardhman Creations (P) Ltd.



ATTESTED
Notary, PANIPAT
24/2/25

DEPONENT Director

**VARDHMAN
CREATIONS PVT. LTD.**
Redefining Luxury

(A Government Recognised STAR Export House)
(An ISO 9001:2008, ISO 14001:2004, OHSAS 18001:2007
& SA 8000:2008 Certified Company)

Date: 07.02.2025

To,

Regional Officer
Haryana State Pollution Control Board,
Sonipat Region, Sonipat.

Subject: REPLY TO THE SHOW CAUSE NOTICE DATED 02.01.2025.

Respected Sir,

This is in reference to the Show Cause Notice dated 02.01.2025, issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981.

The Show Cause Notice alleges specific non-compliances as observed during the inspection conducted on 14.08.2024 by the Joint Team of CPCB and HSPCB in connection with OA No. 622/2024 (Varun Gulati v. State of Haryana & Ors.) pending before Hon'ble NGT, New Delhi.

In response, we respectfully submit the following clarifications on legal grounds:

A. BACKGROUND OF THE COMPANY

- a. That M/s Vardhman Creation Pvt. Ltd. is engaged in **Yarn dyeing and washing**, and operates in **full compliance with environmental regulations** as prescribed by the **Haryana State Pollution Control Board (HSPCB)**.



Manufacturers & Exporters of :
All kinds of Handloom Rugs, Bath Mats,
Fabrics & Textile Made ups

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& SA 8000:2008 Certified Company)

- b. That our unit holds a valid **Consent to Operate (CTO)** and has always **maintained records related to effluent treatment, sludge management, and operational efficiency of pollution control equipment.**
- c. That our company is committed to **sustainability and pollution control norms, implementing best practices for waste management and effluent treatment** in accordance with prescribed environmental standards.

B. ALLEGATIONS REGARDING NON-COMPLIANCE WITH DISCHARGE NORMS

I. REPLY TO PARA 1- MAINTENANCE OF SLUDGE RECORDS

- a. That our unit **regularly maintains records of sludge generation and disposal** in compliance with **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**
- b. That a **detailed sludge management record is maintained** in compliance with HSPCB guidelines. A copy of the **logbook and manifest related to sludge disposal is annexed herewith as Annexure A.**
- c. That we ensure **proper disposal of sludge through authorized waste disposal agencies** and all necessary documentation is kept updated.
- d. That in case of any further clarifications, we are **open to verification by the HSPCB authorities.**



BSCI



Global Recycled
Standard



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II. REPLY TO PARA 2 – EFFLUENT DILUTION & COMPLIANCE

- a. That our Effluent Treatment process (ETP) is fully compliant, and no dilution has taken place at any stage.
- b. That at the time of inspection, the **ETP was fully functional**, and the unit was engaged in a **RFD (Ready For Dyeing) and Washing process** which involves only **plain water and softener, without significantly impacting BOD & COD Levels.**
- c. That the effluent characteristics as per the analysis report confirm that **BOD & COD Loads** were well with in permissible limits at the time of inspection.
- d. That in light of the misinterpretation of our treatment process, If there is any doubt you can re-inspect the unit to verify the compliance.

C. CTO APPROVAL CONTRADICTS ALLEGATIONS OF NON-COMPLIANCE

- a. That Section 27 of the Water (Prevention and Control of Pollution) Act, 1974, states that a Consent to Operate (CTO) cannot be granted to a non-compliant unit.
- b. That our unit's CTO was renewed and remains valid until 30.09.2026, confirming that our facility was found compliant at the time of renewal. A copy of the Consent to Operate from 01.10.2021 to 30.09.2026 issued by Haryana State Pollution Control Board on 25.06.2022 is annexed herewith as **Annexure -B.**



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- c. That if non-compliance existed, as alleged, the CTO should not have been renewed, rendering the SCN legally contradictory and untenable.

D. **PERMISSION CERTIFICATES FOR GROUNDWATER EXTRACTION FROM HWRA CONFIRM REGULATORY COMPLIANCE**

- a. That our unit hold a valid Permission Certificate from the Haryana Water Resources Authority (HWRA) for groundwater extraction. The renewal application was submitted on 09.11.2024 and the status has been verified. We are currently awaiting the issuance of certificate from HWRA. A copy of existing **Permission Certificate** is annexed herewith as **Annexure -C.**
- b. That groundwater extraction is regulated and legally approved, and any allegations regarding unauthorized water use are unfounded.

E. **ADVERSE SOCIO-ECONOMIC IMPACT OF ANY COERCIVE ACTION**

- a. That the closure of our unit would result in the displacement of numerous employees, many of whom are the sole earners for their families.
- b. That any restrictive action would severely impact production, contractual obligations, and financial sustainability, affecting local suppliers and vendors.
- c. That vendors, suppliers, and ancillary businesses reliant on our operations would suffer significant financial losses, disrupting the local economy.
- d. That the principle of proportionality must be considered before any regulatory action is taken.



ALL KINDS OF HANDLOOM RUGS, BATH MATS, Fabrics & TEXTILE MADE UPS

Manufacturers & Exporters of :

Corporate Office : Plot No.487-488, HSIIDC, Barhi Park-II, G.T. Road, Ganaur, Distt. Sonapat (Haryana) India

Phone : 0130-2474509-12 M : +91 9991000501 E : info@vardhmancreations.com

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F. OUR REQUEST & LEGAL POSITION

In view of the above, we respectfully request:

- a. We Request for the Withdrawal of the Show Cause Notice.
- b. Consideration of our compliance efforts, including CTO renewal, NOC approvals, and sustainable practices.
- c. A fresh and fair reassessment can be done based on the present compliance status.

We reiterate our commitment to environmental compliance and look forward to a fair and just resolution of this matter.

Thanking you,

With Regards,

Mr. Rishab Jain
Director

M/s Vardhman Creation Pvt. Ltd.
Plot No. 487-488, Barhi Industrial Area, Sonapat



Manufacturers & Exporters of :
All kinds of Handloom Rugs, Bath Mats,
Fabrics & Textile Made ups



VARDHMAN CREATIONS PVT. LTD.
BOILER LOG SHEET

487/488, HSIIDC, BARHI INDUSTRIAL AREA, GANNAUR, SONIPAT (HR)

DOC. NO. : VC-F-MTC-03

29/7/2024

TIME	OPERATING PRESSURE	SCREW FEEDER FREQ.	BED TEMP.	BOILER TEMP.		HOT AIR TEMP.	CONDENSAT RECOVERY WATER	WATER HARDNESS		ELECT METER	REMARKS
				OUT LET	IN LET			R.O. PH.	BLOW DOWN		
9:AM	9: 24 AM 8 Kg	1	77	40	87	27	28	30510186	6PPM 6.3		BIOMAS 9:20 AM
10:AM	7 Kg	2	460	250	125	120	124		"	L	460 Kg 718-100 gm
11:AM	6 Kg	2	730	260	128	124	136		"		ASH 80 gm 711-600 "
12:PM	7 Kg	2:30	760	264	132	127	140		"		716-200 "
1:PM	8 Kg	2	786	270	133	129	142		"		3:30 PM
2:PM	9 Kg	1	792	272	132	127	141		"	L	718-100 gm
3:PM	8 Kg	2	820	274	134	130	144		"		714-600 "
4:PM	7 Kg	1	830	273	135	129	143		"		716-200 "
5:PM	6 Kg	2	860	276	137	128	145		"		
6:PM	STOP								"	L	

Maint. Done By:

Shri Day

For Vardhman Creations (P) Ltd.

Maint. Incharge

Auth. Signatory



VARDHMAN CREATIONS PVT. LTD.
BOILER LOG SHEET

DOC. NO. : VC-F-MTC-03

487/488, HSIIDC, BARHI INDUSTRIAL AREA, GANNAUR, SONIPAT (HR)

30/7/2024

TIME	OPERATING PRESSURE	SCREW FEEDER FREQ.	BED TEMP.	BOILER TEMP.		HOT AIR TEMP.	CONDENSET RECOVERY WATER	WATER HARDNESS		ELECT METER	REMARKS
				OUT LET	IN LET			R.O. PH.	BLOW DOWN		
9:AM	9:20 AM 8kg	1	160	64	60	34	30510086	6ppm 6.5		Biomass	9:20 AM
10:AM	7 kg	2	575	250	126	121		..	✓	4500kg	713-100 CM
11:AM	8 kg	2	730	260	129	126		..		ASH 800kg	714-100 ..
12:PM	7 kg	2	760	264	181	128		..			716-200 ..
1:PM	6 kg	1	766	266	182	127		..			8:20 PM
2:PM	7 kg	2	780	270	186	129		..	✓		713-100 CM
3:PM	8 kg	2	820	276	137	130		..			714-100 ..
4:PM	7 kg	1	834	275	136	129		..			716-200 ..
5:PM	8 kg	2	860	277	138	128		..			
6:PM	STOP								✓		

Maint. Done By :

Shriyay

For Vardhman Creations (P) Ltd.

Maint. Incharge

Auth. Signatory



VARDHMAN CREATIONS PVT. LTD.
BOILER LOG SHEET

DOC. NO. : VC-F-MTC-03

487/488, HSIIDC, BARHI INDUSTRIAL AREA, GANNAUR, SONIPAT (HR) 31/7/2024

TIME	OPERATING PRESSURE	SCREW FEEDER FREQ.	BED TEMP.	BOILER TEMP.		HOT AIR TEMP.	CONDENSAT RECOVERY WATER	WATER HARDNESS		ELECT METER	REMARKS
				OUT LET	IN LET			R.O. P.H.	BLOW DOWN		
9:AM	9:23 AM 9kg	1	180	70	64	35	36	305/10186	6ppm6's		BIOMAS 9:30PM
10:AM	7 kg	2	575	252	126	121	123		✓		4400kg 718-100 gm
11:AM	8 kg	2	780	266	132	125	138				ASH 8kg 714-400
12:PM	7 kg	2	760	270	134	127	142				716-200
1:PM	6 kg	1	766	272	135	128	143				8:20PM
2:PM	7 kg	2	780	276	136	129	145		✓		718-100 gm
3:PM	8 kg	2	820	278	137	130	146				714-400
4:PM	7 kg	3	860	280	140	129	145				716-200
5:PM	8 kg	2	867	283	142	128	144				
6:PM	STOP										✓

Maint Done By :

For Vardhman Creations (I)

Maint Incharge

Auth. Signature

 HARYANA STATE POLLUTION CONTROL BOARD Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130- 2236119(O) Email:- hspcbrsr@gmail.com (Hazardous Waste Manifest) Form 10 [See rule 19(1)]		Manifest No: 48373219 YELLOW	Copy 2
HQ: Haryana State Pollution Control Board, C-11, Sector-6, Panchkula 134109, Ph-0172-2577870-73, Email: hspcbho@gmail.com			
1	Sender's Name, Mailing Address, Phone no & Email Address:	Vardhman Creation Pvt Ltd Plot No 487 488 Phase II HSIDC Barhi Sonapat 9992500949 vardhman@vardhmancreation.com	
2	Authorization Application No.:	12292359	
3	Authorization Letter No and Date:	HWM/SON/2021/12292359 , 2021-05-17	
4	Authorization validity:	From: 2021-10-01 To: 2026-09-30	
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Village-Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad 8226905878	
6	Transport's Registration No:	HR-38-W-5839	
7	Vehicle No. & Type:	5839 Truck	
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad, Haryana 7290099681 haryana@luthrindia.com	
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961 , 07-08-2021	
10	Total Quantity:	.51 MT	
11	Physical Form:	Solid,	
12	Number of Containers:	1 Container 1	
13	Name of Schedule:	Schedule 1	
	Name of Process/Sub Class/Basel no:	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's)	
	Name of Process Waste(Category No):	Chemical sludge from waste water treatment	
	Detail/Reason of Subclass/Basel no:		
	Quantity:	.51 MT	
	Waste Type:	Landfillable	
	Waste Storage:	Others plastic bags	
	Waste Description:	CHEMICAL SLUDGE FROM WASTE WATER TREATMENT	
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.	
	Name & Stamp of Industry :	Vardhman Creation Pvt Ltd 487-488, HSIDC Phase-II, Gactus Road, Barhi-132101 Signature	
15	Transporter Acknowledgement of Receipts of Wastes:	Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Date 108-Oct-23 Signature	
16	Special handling instructions and additional information	USE PPE	
17	Receiver's Certification for receipt of Hazardous and other waste:	Stamp of: M/s Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad Date: - - - Signature	



HARYANA STATE POLLUTION CONTROL BOARD
Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130-
2236119(O) Email:- hspcbrosr@gmail.com

Manifest No:
64626629

Copy 2

YELLOW

(Hazardous Waste Manifest)

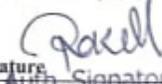
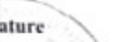
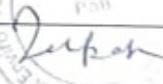
Form 10

[See rule 19(1)]

By Sender To Sender

HQ: Haryana State Pollution Control Board,
C-11, Sector-6, Panchkula 134109,
Ph-0172-2577870-73,
Email: hspcbho@gmail.com

1	Sender's Name, Mailing Address, Phone no & Email Address:	Vardhman Creation Pvt Ltd Plot No 487 488 Phase II HSIIDC Barhi Sonapat 9992500949 vardhman@vardhmancreation.com
2	Authorization Application No.:	12292359
3	Authorization Letter No and Date:	HWM/SON/2021/12292359 , 2021-05-17
4	Authorization validity:	From: 2021-10-01 To: 2026-09-30
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Village-Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad 7290099681
6	Transport's Registration No:	HR-55-AQ-4751
7	Vehicle No. & Type:	4751 Truck
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad. Haryana 7290099681 haryana@luthraindia.com
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961 , 07-08-2021
10	Total Quantity:	.425 MT
11	Physical Form:	Solid, Sludge,
12	Number of Containers:	1 21 Bag Container 1 .425 MT
13	Name of Schedule:	Schedule 1
	Name of Process/Sub Class/Basel no:	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's)
	Name of Process Waste(Category No):	Chemical sludge from waste water treatment
	Detail/Reason of Subclass/Basel no:	
	Quantity:	.425 MT
	Waste Type:	Landfillable
	Waste Storage:	Others plastic bags
	Waste Description:	CHEMICAL SLUDGE FROM WASTE WATER TREATMENT
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Name & Stamp of Industry : Vardhman Creation Pvt Ltd Date :10-Apr-24 Signature
15	Transporter Acknowledgement of Receipts of Wastes:	Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Date :10-Apr-24 Signature
16	Special handling instructions and additional information	USE PPE M/s Gujarat Enviro protection & Infrastructure Pvt. Ltd. Faridabad
17	Receiver's Certification for receipt of Hazardous and other waste:	Stamp of: M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad Date: - - - Signature

 HARYANA STATE POLLUTION CONTROL BOARD Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130-2236119(O) Email:- hspcbrotr@gmail.com (Hazardous Waste Manifest) Form 10 [See rule 19(1)]		Manifest No: 56680457 YELLOW	Copy 2
HQ: Haryana State Pollution Control Board, C-11, Sector-6, Panchkula 134109, Ph-0172-2577870-73, Email: hspcbho@gmail.com			
1	Sender's Name, Mailing Address, Phone no & Email Address:	Vardhman Creation Pvt Ltd Plot No 487 488 Phase II HSIIDC Barhi Sonipat 9992500949 vardhman@vardhmancreation.com	
2	Authorization Application No.:	12292359	
3	Authorization Letter No and Date:	HWM/SON/2021/12292359 , 2021-05-17	
4	Authorization validity:	From: 2021-10-01 To: 2026-09-30	
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village-Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad 9711890001	
6	Transport's Registration No:	HR-55-AE-4710	
7	Vehicle No. & Type:	4710 Pick-Up	
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad, Haryana 7290099681 haryana@luthraindia.com	
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961 , 07-08-2021	
10	Total Quantity:	.5 MT	
11	Physical Form:	Solid, Sludge,	
12	Number of Containers:	1	
		Container 1	.5 MT
13	Name of Schedule:	Schedule I	
	Name of Process/Sub Class/Basel no:	Purification and treatment of exhaust air, water and waste water from the treatment plants (CEIP's)	
	Name of Process Waste(Category No):	Chemical sludge from waste water treatment	
	Detail/Reason of Subclass/Basel no:		
	Quantity:	.5 MT	
	Waste Type:	Landfillable	
	Waste Storage:	Others plastic bags	
	Waste Description:	CHEMICAL SLUDGE FROM WASTE WATER TREATMENT	
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. For Vardhman Creations (P) Ltd. Name & Stamp of Industry : Vardhman Creation Pvt Ltd Date :12-Jan-24 Signature:  Auth. Signatory	
15	Transporter Acknowledgement of Receipts of Wastes:	Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd Date :12-Jan-24 Signature:  Auth. Signatory	
16	Special handling instructions and additional information	use ppe	
17	Receiver's Certification for receipt of Hazardous and other waste:	Stamp of: M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad Date: - - - Signature: 	

M/s Gujarat Enviro Protection & Infrastructure Pvt. Ltd.
Pali Crusher Zone, FARIDABAD



HARYANA STATE POLLUTION CONTROL BOARD
 Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130-
 2236119(O) Email:- hspcbrovr@gmail.com

Manifest No:
72842745

Copy 1

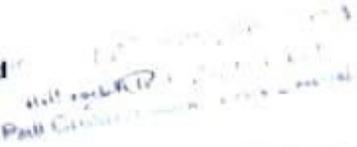
(Hazardous Waste Manifest)

Form 10

[See rule 19(1)]

By Sender To HSPCB

HQ: Haryana State Pollution Control Board,
 C-11, Sector-6, Panchkula 134109,
 Ph-0172-2577870-73,
 Email: hspcbho@gmail.com

1	Sender's Name, Mailing Address, Phone no & Email Address:	Vardhman Creation Pvt Ltd Plot No 487 488 Phase II HSHDC Barhi Sonapat 9992500949 vardhman@vardhmancreation.com
2	Authorization Application No.:	12292359
3	Authorization Letter No and Date:	HWM/SON/2021/12292359, 2021-05-17
4	Authorization validity:	From: 2021-10-01 To: 2026-09-30
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village-Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad 8588875658
6	Transport's Registration No:	HR-38-Y-2669
7	Vehicle No. & Type:	2669 Truck
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, Faridabad, Haryana 7290099681 haryana@luthraindia.com
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961, 07-08-2021
10	Total Quantity:	0.206 MT
11	Physical Form:	Solid,
12	Number of Containers:	1
		Container I 206 MT
13	Name of Schedule:	Schedule I
	Name of Process/Sub Class/Basel.no:	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's)
	Name of Process Waste(Category No):	Chemical sludge from waste water treatment
	Detail/Reason of Subclass/Basel no:	
	Quantity:	0.206 MT
	Waste Type:	Landfillable
	Waste Storage:	Others PLASTIC BAGS
	Waste Description:	ETP SLUDGE
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conformity with the provisions of the applicable national government regulations.
	Name & Stamp of Industry : Vardhman Creation Pvt Ltd	Date : 10-Jul-24
		 Auth. Signature
15	Transporter Acknowledgement of Receipts of Wastes:	
	Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd	Date : 10-Jul-24
		 Signature
16	Special handling instructions and additional information	USE PPE
17	Receiver's Certification for receipt of Hazardous and other waste:	
	Stamp of: M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, Faridabad	Date: - - - Signature
		 Auth. Signature



HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road,
Sonapat Ph. 0130-2236119(O) Email:-

hspcbrosr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313101721SONCTO11259042

Dated:09/05/2021

To.

M/s :Vardhman Creation Pvt Ltd

Plot No 487 488 Phase II HSIIDC Barhi Sonipat

Subject: Grant of consent to operate to M/s Vardhman Creation Pvt Ltd.

Please refer to your application no. 11259042 received on dated 2021-04-06 in regional office Sonipat. With reference to your above application for consent to operate, M/s Vardhman Creation Pvt Ltd is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2021 - 30/09/2026
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	704.10999
Total Land Area(Sq. meter)	8100.0
Total Builtup Area(Sq. meter)	4508.0
Quantity of effluent	
1. Trade	400.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Sewer
2. Trade	ETP then HSIIDC Sewer
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	500 mg/l
2. COD	1400 mg/l
3. TSS	1500 mg/l
4. O&G	15 mg/l
5. Ph	6.09.0 mg/l
Number of stacks	1
Height of stack	

1. Boiler Stack	35 metre
Emission parameters	
1. SPM	800 mg/m ³
Product Details	
1. Dyeing of yarn and bathmats	2 Metric Tonnes/day
Capacity of boiler	
1. Boiler	3 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Coal	1.5 Ton/day
Raw Material Details	
Chemicals 1 00 Kg Day Dyes and Chemicals 500 Kg/Day	Metric Tonnes/Day

Regional Officer, Sonipat
Haryana State Pollution Control Board.

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE Specific Conditions :

1. That the unit will submit the analysis report of ETP & APCM provided by the unit within the period 30 days after resumption of production activity and will submit the analysis report each year to ascertain the adequacy of Pollution control device provided by the unit.
2. That the unit will operate its APCM and ETP regularly and effectively and will comply with the provisions of Water Act, 1974 and Air Act, 1981.
3. That the unit will provide separate energy meter, flow meter at the inlet and outlet of ETP.
4. That the unit will provide flow meter at the source of water supply and will maintain the log book for the same.
5. That the unit will provide energy meter on its APCM.
6. That the unit will maintain the log book of ETP and APCM installed by the unit.
7. That the unit will adopt cleaner technology thereby reducing pollution load of unit.
8. That the unit will not increase its production capacity and will not made any expansion within existing plant without prior permission of the Board
9. That the unit will made agreement with GEPIL for disposal of hazardous waste generated by the unit.
10. That the unit will deposit the balance consent fee as per schedule, if any.
11. That the unit will submit the compliance of the conditions of consent to operate granted by the Board yearly.
12. That your unit will comply with the direction issued by Government of India vide letter no. 10-158/NWR/Court case/NGT/OA No.639/18-215 dated 27.03.20019 to install shallow water Piezometers/Ground water level and quality monitoring stations by the industries inside the premises and nearby for periodical monitoring (Pre and post mansoon) of ground quality in consultation with CGWA.

13. That your unit will apply for renewal of consent 90 days earlier before expiry previous consent obtained from the board.
14. That the unit will liable to pay Environment Compensation in case of non compliance with the provisions of Environment laws and condition imposed by the Board.
15. That concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Water Act, 1974 and Air Act, 1981.
16. That the unit will comply with the direction issued by the HSPCB/CPCB/NGT/MoEFF&CC time to time.

Bhupinder Singh Digitally signed by Bhupinder Singh
DN: cn=Bhupinder Singh, o=Haryana State Pollution Control Board
Regional Officer, Sonapat

Haryana State Pollution Control Board.





Haryana State Pollution Control Board
 Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130-
 2236119(O) Email:- hspcbrosr@gmail.com



No. :HWM/SON/2021/12292359

DT: 17/05/2021

To

M/s Vardhman Creation Pvt Ltd
 Plot No 487 488 Phase II HSIIDC Barhi Sonipat
 Sonipat

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016

1. Reference of application:12292359 dated: 17/05/2021
2. Virender Kumar Jain of Vardhman Creation Pvt Ltd is hereby granted an authorization for generation, collection, storage, transportation on the premises situated at Plot No 487 488 Phase II HSIIDC Barhi Sonipat

HARYANA STATE
 Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	Through authorized recycler	0.12 KL/Annum
2	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's), Chemical sludge from waste water treatment	Through GEPIL	1.5 T/Annum

1. The authorization shall be valid for a period of 01/10/2021 to 30/09/2026
2. The authorization is subject to the following general and specific conditions :-

Regional Officer Sonipat
For Haryana State Pollution Control Board

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.



Bhupinder Singh Digitally signed by Bhupinder Singh
Date: 2021.05.17 08:36:21 +05'30'
Regional Officer Sonpat
For Haryana State Pollution Control Board



2113

Regional Office, Sonipat Region
Haryana State Pollution Control Board

Star Complex, Opp. General Hospital, Delhi Road, Sonipat
Website - www.hspcb.gov.in E-Mail Id- hspcbrosr@gmail.com

Dated: __ / 09 / 2022

No. HSPCB/SR/2022/

HROCMMS Registration ID- 14SON1482254

Application No.: 11259042

CAF ID: 9662841933

Date of receipt of application: 06/04/2021

To

M/s Vardhman Creation Pvt Ltd,
Plot No 487 488 Phase II HSIIDC Barhi Sonipat.

Sub: - Grant of varied Consent to Operate u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to M/s Vardhman Creation Pvt Ltd, Plot No 487 488 Phase II HSIIDC Barhi Sonipat.

Ref: - Unit request received on dated 19.09.2022.

With reference to your application for obtaining varied 'Consent to Operate' u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, varied Consent to Operate is hereby issued and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Rules framed there under, in continuation of already granted consent to operate, as per details given under:-

Particulars of Consent to Operate under the Air Act, 1981 already granted to the industry-

Consent to Operate Certificate No.	HSPCB/Consent/:313101721SONCTO11259042
Date of issue :	09/05/2021
Date of expiry:	30/09/2026
Type of fuel:	Coal

Particulars of Consent to Operate under the Air Act, 1981 now granted to the industry-

Consent to Operate Certificate No.	HSPCB/SR/2022/
Date of issue :	/09/2022
Date of expiry:	30/09/2026

The following are the particulars of varied consent to operate issued for fuel and emission standards-

Mode of emission	
1. process emission	N.A
2. stack emission	Stack emission
No. of stack and/or no of hoods	01
Height of stack (s)	35 Meters
Type of fuel (coal, gas, agriculture waste, specify if any other)	Biomass

#139493/2022

Quantity of fuel/ day	04 Ton/day				
No. of furnace	01				
Type of furnace	NA				
Capacity of furnace	03 Ton				
No. of Boilers	01				
Capacity of boiler	03 Ton				
Type of boiler (coal, gas, agriculture waste, specify if any other)	Biomass				
Detail of control equipment (cyclone/multi-cyclone/bag filter/ESP)	Cyclone/Multi-Cyclone filter				
Standard of emission parameters	SPM	SO2	NOX	CO2	Any other standard of emission specified under EP Rules, 1986 (as amended) applicable to industry type
	80 mg/m3	50	50	As per standard of emission specified under EP Rules, 1986	

Conditions of CTO:-

1. This varied consent to operate is issued in continuation to the consent to operate already granted vide no. HSPCB/Consent/:313101721SONCTO11259042 dated 09/05/2021 and is only for the purpose of fuel and emission standards.
2. The other specifications/terms and conditions specified in the consent to operate already granted vide no. HSPCB/Consent/: 313101721SONCTO11259042 dated 09/05/2021 will remain the same.

Special conditions:-

1. Unit will install updated/modified APCM to control Air emissions prescribed by the CAQM direction No. 62.
2. Unit will comply CAQM direction No. 65 and HSPCB order dated 21.07.2022 regarding authorized fuel to be used in NCR.

**Regional Officer
HSPCB, Sonipat Region**

Endst. No. HSPCB/CTO/Varied/

Dated: __ / 09/2022

A copy of the above is forwarded to the Branch Incharge, IT Cell, HSPCB (HQ) for uploading the certificate in the HROCMMS ID of the unit in continuation of the consent to operate already granted vide no. HSPCB/Consent/:313101721SONCTO11259042 dated 09/05/2021 please.

**Regional Officer
HSPCB, Sonipat Region**

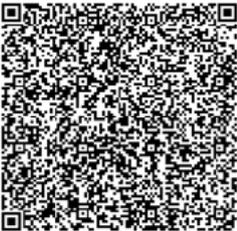


हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name:	Vardhman Creations Pvt. Ltd.		
Project Address:	Plot No. 487 and 488, HSIIDC Industrial Phase II, Village Barhi, Tehsil Ganaur, District Sonipat, Haryana 131039		
Village/MC:	Bari	Tehsil:	Ganaur
District:	SONIPAT	State:	Haryana
Pin Code:	--		
Communication Address:	Plot No. 487 and 488, HSIIDC Industrial Phase II, Village Barhi, Tehsil Ganaur, District Sonipat, Haryana 131039		
Address Regional Office:	Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula		
1. NOC No.:	HWRA/NOC/IND/R/2025/1267		
2. Application No.:	HWRA/IND/R/2024/2920	3. Category:	Industry
4. Project Status:	Renew	5. NOC Type:	Renew
6. Ground Water Extraction Permitted:			
Ground Water For	m3/day	m3/year	Valid From
Fresh Water	189.00	57645.00	14/01/2025
Total	189.00	57645.00	--
Valid Upto	14/01/2026		
7. Details of Ground Water Extraction: Total Existing No.:-	Total Proposed No.:-		
	DW	DCB	BW
	TW	DW	DCB
	BW	TW	DW
	TW	DCB	BW
Abstraction Structure*	2	--	--
	--	--	--
	--	--	--
	--	--	--
*DW - Dug Well,DCB - Dug cum Bore Well,BW - Bore Well,TW - Tube Well;DWLR - Digital Water Level Recorder			
8. Quantum of ground water recharge(m3/year)	--		
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism	No. of Piezometers	Monitoring Mechanism	
		Manual	DWLR
		Telemetry	
	0	0	0
		0	0

* Terms & conditions are at the back of this page.



Validity of this NOC shall be subject to compliance of the following mandatory conditions

This NOC for abstraction of ground water, shall be subject to the following terms and conditions



1. NOC is granted to the applicant on the condition that local government water supply agencies are not able to supply the desired quantity of water. In case of supply of water from local agency the applicant shall immediately inform HWRA and reduce the abstraction of ground water accordingly.
2. The applicant shall adopt latest water efficient technologies to reduce dependence on ground water resources by 20% in three years. Compliance report in this regard shall be submitted yearly. The proof of reduction of dependence on ground water shall also be submitted half yearly i.e., at the time of deposit of water abstraction charges of the second quarter.
3. The applicant abstracting ground water between 100-500 kld shall undertake self-annual water audit and those abstracting ground water more than 500 kld shall undertake water audit through organisations authorised by Government of India or HWRA and submit audit reports at the time of renewal of the NOC.
4. Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism shall be mandatory for industries drawing or proposing to draw more than 500 kld of ground water and Monitoring of water level shall be done by project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 25 m from the production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well wells Detailed guidelines for design and construction of piezometer is given on the portal. Monthly water level data shall be submitted to the HRWA through the web portal on quarterly basis.
5. The applicant with red category industries as per Haryana State Pollution Control Board shall store the harvested rainwater in surface storage tanks for use in the industry and shall not use the harvested rainwater to recharge ground water, further the applicants under this category shall ensure wellhead protection measures to prevent ground water pollution and will inform the compliance within 3 months.
6. Injection of treated/untreated wastewater/effluents into aquifer system is strictly prohibited.
7. The applicant drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges on quarterly basis, applicable as per Tables 5.3A.
8. The applicant drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges on quarterly basis, applicable as per Tables 5.3 B.
9. All the tube wells/ground water abstraction structures permitted shall be fixed with digital electromagnetic/ultrasonic water meters, by the industry at its own cost with telemetry system and monthly ground water abstraction data shall be recorded in a logbook. Compliance to this condition shall be reported within one month from the date of issue of this letter. Daily water meter readings to be recorded in a dedicated register and shall be submitted on the web portal to HWRA on quarterly basis or through centralized mechanism evolved by HWRA. The geotag photos of all the flow meters/water meters showing date and coordinates be uploaded on the portal for calculation of quarterly tariff. Without geotagged photos not showing date and coordinates will not be entertained.
10. The applicant, as per approved proposal, shall implement rainwater harvesting and ground water recharge measures within three months from the date of issuance of this NOC and undertake periodic maintenance of recharge structures. Photographs (with geo tag only) of the recharge structures etc. and compliance of completion of construction of the same along with copy of NOC shall be furnished immediately to the Haryana Water Resources Authority for verification, on the Email ID of the Authority (compliance - hwra@hry.gov.in)
11. The ground water chemical quality shall be monitored twice in a year during pre & post- monsoon period.
12. The monthly ground water level monitoring data in respect of piezometer shall be submitted quarterly to the Haryana Water Resources Authority on regular basis.
13. The applicant shall ensure proper recycling and reuse, including use for green belt, of wastewater after adequate treatment.
14. In case of renewal, application shall be submitted online within 90 days before the expiry of this NOC and abstraction of ground water, after expiry of NOC shall be illegal and liable for legal action as per law.
15. The applicant shall seek prior permissions from HWRA for any increase in daily quantum of groundwater abstraction (i.e. more than the permitted limit in the NOC).
16. Where the applicant granted NOC for abstraction of saline water and the existing well(s) is/are yielding fresh water, the same shall be sealed and new tube well(s) tapping saline water shall be constructed within 3 months of the issuance of NOC or from the date of seal of the fresh water tube well, as the case may be. The applicant shall be also ensuring safe disposal of saline residue, if any.
17. The applicant shall comply with the provisions of the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020, Rules, regulations, guidelines and directions issued thereunder. Non-compliance of these provisions shall be liable for the penalty as per the provisions of the Act, rules and regulations, guidelines and directions issued thereunder.
18. The applicant shall ensure the 100% reuse for non potable usage of self generated waste water after due treatment. He shall also ensure to reuse for non potable usage the Treated Waste Water (other than self generated) as per application and NOC terms & conditions
19. Since, this NOC has been issued on the basis of self-assessment by the applicant and without any site inspection, hence the Authority may inspect the site/unit and documents at any time. In case any material difference is found in the information submitted and the site conditions or documents, the Authority may suspend the NOC granted immediately and may revoke or modify the NOC after giving a notice to the applicant.
20. This NOC is subject to prevailing State Government rules/law of Courts orders related to construction of tube well, ground water withdrawal, construction of recharge or conservation structure/discharge of effluents or any such matters as applicable.
21. The applicant shall comply with the directions/conditions/instructions issued by any Court of law related to the matters concerned with the Authority.
22. The applicant shall report self-compliance duly signed by authorized person along with authorization letter by e-mail to Haryana Water Resources Authority quarterly as well as yearly basis after the issuance of NOC.
23. This NOC does not absolve the applicant of his obligation/requirement to obtain the necessary approvals from the statutory and administrative Authorities/Departments.
24. The issuance of this NOC does not imply that other statutory or administrative clearances shall necessarily be granted to the applicant by the concerned authorities. The concerned Authorities shall act as per their own procedure.
25. The applicant shall immediately inform the HWRA, if any change in the information provided by the applicant in the application form for seeking NOC.
26. This NOC shall not absolve the applicant from any penalty/punishment/environment compensation, which may have been imposed or may be imposed, for abstraction of groundwater during such period, before the issuance of this NOC.
27. In case of non-payment or delayed payment of ground water abstraction/restoration charges, a penal interest @ 18% shall be charged.
28. The necessary compliance shall be submitted to the Authority on the web portal of the Authority i.e. www.hwra.org.in or on the email id compliance-hwra@hry.gov.in.
29. In case validity period of the CTE/CTO expires during currency period of the NOC, then it will be responsibility of the project proponent to get it renewed well in time & submit renewed CTE/CTO within month after renewal of CTE/CTO by HSPCB, to HWRA. If the CTE/CTO has been suspended or rejected, project proponent is required to intimate the same to HWRA within a week of such rejection or suspension.
30. Applicant to comply IS:10500:2012 standards before use of abstracted ground water for drinking & domestic purposes.
- 31.

VAKALATNAMA**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 622 OF 2024****IN RE:-****VARUN GULATI****...APPLICANT**

VERSUS

STATE OF HARYANA & ORS.**...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 9013082887, Email: vijay.kumar@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 24th day of Feb. 2025

Accepted, identified and certified subjected to the terms of the fees.

54- Archana Yadav
[SIDDHARTH BATRA] [ARCHNA YADAV]

Shivani Chawla Ching
[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]
Advocates

For Vardhman Creations (P) Ltd.
Client

Director



**VARDHMAN
CREATIONS PVT. LTD.**
Redefining Luxury

(A Government Recognised STAR Export House)
(An ISO 9001:2008, ISO 14001:2004, OHSAS 18001:2007
& SA 8000:2008 Certified Company)

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF VARDHMAN CREATIONS PVT. LTD. AT THE REGISTERED OFFICE OF THE COMPANY ON 10th February, 2025.

RESOLVED THAT Mr. Rishav Jain, be and is hereby authorized on behalf of M/s VARDHMAN CREATIONS Pvt. Ltd., to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial or quasi-judicial authority in connection with the business or matters of the company.

RESOLVED FURTHER THAT Mr. Rishav Jain is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

RESOLVED FURTHER THAT all actions taken by Mr. Rishav Jain in connection with the above matters be and are hereby ratified and confirmed by the company.

RESOLVED FURTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference.

CERTIFIED TRUE COPY

FOR VARDHMAN CREATIONS PRIVATE LIMITED

For Vardhman Creations (P) Ltd.

(Mr. Rishav Jain)

Director

Director

For Vardhman Creations (P) Ltd.

(Mr. Virender Kumar Jain) Director

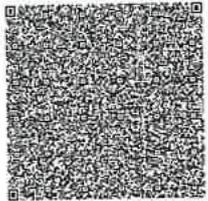
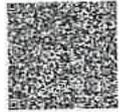
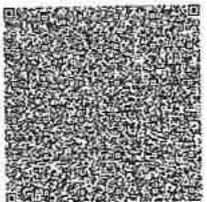
Director



Manufacturers & Exporters of :
All kinds of Handloom Rugs, Bath Mats,
Fabrics & Textile Made ups

Corporate Office : Plot No. 487-488, HSIIDC, Barhi Phase-II, G.T. Road, Ganaur, Distt. Sonapat (Haryana) India-131101
Phone : 0130-2474509-12, M.: +91 9991000581 E-mail : vardhman@vardhmancreations.com Website : www.vardhmancreations.com
Works : Village Siwah, Behind Petrol Pump G.T. Road, Panipat -132109, Haryana, India. Phone : (91) 9992500522, 9992500362
Regd. Office : 161 SFS DDA Flats, Punjabi Bagh Apartments, Madipur, New Rohtak Road, New Delhi-110063 Phone : (91 11) 25214375, 25214042

CIN : U18101DL2008PTC175093

  <p>आधार</p>	  <p>AADHAAR</p>
<p>भारतीय विशिष्ट पहचान प्राधिकरण भारत सरकार Unique Identification Authority of India Government of India</p>	<p>सूचना</p> <ul style="list-style-type: none"> ■ आधार पहचान का प्रमाण है, नागरिकता का नहीं। ■ पहचान का प्रमाण ऑनलाइन ऑथेंटिकेशन द्वारा प्राप्त करें। ■ यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है।
<p>नामांकन क्रम/ Enrolment No.: 1207/04031/00444</p> <p>To रिशव जैन Rishav Jain S/O Virender Kumar Jain 670-R MODEL TOWN Panipat Panipat Panipat Haryana - 132103 9991189581</p> <p>Download Date: 22/02/2018</p> <p>Generation Date: 18/04/2017</p> <p>Signature Not Verified</p>  <p>QR Code with Photograph</p> <p>आपका आधार क्रमांक / Your Aadhaar No. : [REDACTED]4031</p> <p>मेरा आधार, मेरी पहचान</p>	<p>INFORMATION</p> <ul style="list-style-type: none"> ■ Aadhaar is a proof of identity, not of citizenship. ■ To establish identity, authenticate online. ■ This is electronically generated letter. <p>■ आधार देश भर में मान्य है।</p> <p>■ आधार भविष्य में सरकारी और गैर-सरकारी सेवाओं का काम उठाने में उपयोगी होगा।</p> <p>■ Aadhaar is valid throughout the country .</p> <p>■ Aadhaar will be helpful in availing Government and Non-Government services in future .</p>
<p>भारत सरकार Government of India</p>  <p>रिशव जैन Rishav Jain जन्म तिथि/DOB: 10/05/1987 पुरुष/ MALE</p>  <p>[REDACTED]4031</p> <p>मेरा आधार, मेरी पहचान</p>	<p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p> <p>पता: S/O वीरेन्द्र कुमार जैन, ६७०-आर, मॉडल टाउन, पानीपत, पानीपत, हरियाणा - 132103</p> <p>Address: S/O Virender Kumar Jain, 670-R, MODEL TOWN, Panipat, Panipat, Haryana - 132103</p>  <p>QR Code with Photograph</p> <p>[REDACTED]4031</p>

For Vardhman Creations (P) Ltd.

Director



Vijay Kumar <vijay.kumar@satramdass.com>

Advance service copies of short reply on behalf of Respondent Nos. 26, 32 & 35 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Fri, May 9, 2025 at 5:15 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Archana Yadav <archana.yadav@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 26, 32 & 55 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

 Paperbook NGT REPLY-R26 Vardhman
Creations_Redacted.pdf Paperbook NGT REPLY-R35 abycons textile
copy_Redacted.pdf Paperbook- NGT REPLY-R32 Super
Dyeing_Redacted.pdf**Vijay Kumar**
Office Manager

8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

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